

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF PREMSONS SUPER STEELS PVT. LTD.

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	M/s Premsons Super Steels P Ltd.
2.	Date of incorporation of corporate debtor	11.08.2005
3.	Authority under which corporate debtor is incorporated/ registered	Registrar of Companies, Delhi, under companies act 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106DL2005PTC139566
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: Khasra No. 29/10, Ground Floor, Street No-17, Near Shiv Mandir, Village Libaspur Delhi North West Delhi 110042 India Factory address: Village Akbarpur Barota, Narela- Sonipat Road, Distt. Sonipat (Haryana)
6.	Date of closure of Insolvency Resolution Process	27.08.2020
7.	Liquidation commencement date of corporate debtor	28.08.2020
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Mohit Chawla Registration No. IBBI/IPA-001/IP- P00524/2017-2018/10949
9.	Address and e-mail of the liquidator, as registered with the Board	Address: SCO 2935-36, First Floor, Sector 22C, Chandigarh-160022 ipservices@embeegroup.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: SCO 2935-36, First Floor, Sector 22C, Chandigarh -160022 Email: ip.premsonssupersteel@gmail.com
11.	Last date for submission of claims	01.10.2020 (liquidation commencement date is 28.08.2020 but the order was uploaded on 02.09.2020)

Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench III has ordered the commencement of liquidation of the Premsons Super Steels Pvt. Ltd. on 28.08.2020 (uploaded on 02.09.2020)

The stakeholders of Premsons Super Steels Pvt. Ltd. are hereby called upon to submit their claims with proof on or before 01.10.2020 to the liquidator at the address mentioned against item No.10.

The proof of claim is to be submitted by way of the forms specified at <http://ibbi.gov.in/downloadform.html> (witnessed before a notary public or oath commissioner) and documentary proof in support of claim as prescribed under Insolvency & Bankruptcy Board of India (liquidation process) regulations 2016.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Date: 03.09.2020
Place: Chandigarh



Name and Signature of the liquidator

Mohit Chawla
Liquidator-Premsons Super Steels P Ltd
Registration No: IBBI/IPA-001/IP-
P00524/2017-2018/10949
SCO 2935-36, First Floor, Sector 22C,
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